

**NATIONAL COMPANY LAW TRIBUNAL  
DIVISION BENCH (COURT-I)  
CHENNAI**

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH,  
NATIONAL COMPANY LAW TRIBUNAL, HELD ON **18.02.2021 at 2.00 P.M**  
THROUGH VIDEO CONFERENCING

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**PRESENT: SHRI R. VARADHARAJAN, MEMBER (JUDICIAL)  
SHRI ANIL KUMAR B, MEMBER (TECHNICAL)**

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| IA/MA/IBA/TCP/TCA/CP/CA No | : | IBA/1453/2019             |
| NAME OF PETITIONER         | : | Pancha Sheela Earla       |
| NAME OF RESPONDENT         | : | Manju Foundations (P) Ltd |
| SECTION                    | : | Sec.7 Rule 4 of IBC       |

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**ORDER**

Ld. Counsel for the Petitioner Mr. Arun Sabari is present through video conferencing mode. None appears for the Corporate Debtor.

Ld. Counsel for the Petitioner represents that a Joint Memorandum of Compromise (JMC) has been filed vide SR No.949 dated 17.02.2021 before this Tribunal. In terms of the JMC, this petition stands dismissed as **withdrawn**.

-SD-

**(ANIL KUMAR B)**  
MEMBER (TECHNICAL)

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-SD-

**(R.VARADHARAJAN)**  
MEMBER (JUDICIAL)

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